

procurement, wherever this is found practicable, is to avoid repetitive purchase of such know-how through different parties, involving heavy foreign exchange liabilities, and to encourage indigenous research and technological development. The question of utilisation of various existing agencies for this purpose is under consideration. It may not be practicable for any one organisation to procure, assimilate and transmit to others technological know-how in various specialised fields of industry.

(d) Does not arise.

AGREEMENT WITH EUROPEAN COMMON MARKET COUNTRIES

*706. SHRI S. C. SAMANTA : Will the Minister of COMMERCE be pleased to state :

(a) the arrangements arrived at with the European Common Market countries for giving facilities to India on items other than on handloom, cotton and silk fabrics ;

(b) the nature of facilities being given by them ;

(c) the value of Indian goods likely to be exported to the European Common Market and the advantages expected to be accrued to India therefrom ; and

(d) the further prospects of any increase in such exports ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) to (d). A statement is laid on the Table of the House. [*Placed in Library. See No. LT—1931/68.*]

दिल्ली में स्थापित नये उद्योग

*707. श्री कंबर लाल गुप्त: क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में गत दो वर्षों में कितने नये उद्योग स्थापित किये गये हैं तथा सरकार ने उन्हें किस प्रकार की सहायता दी है ;

(ख) क्या यह सच है कि अनेक उद्योग दिल्ली से बाहर जा रहे हैं क्योंकि यहां पर सरकार की ओर से उद्योगों को कोई सुविधायें उपलब्ध नहीं है ;

(ग) क्या इस सम्बन्ध में सरकार को दिल्ली उद्योगपतियों से कोई अश्या-वेदन प्राप्त हुआ है ; और

(घ) यदि हां, तो उसकी मुख्य बातें क्या हैं और उस पर क्या कार्यवाही की गई है ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री

(श्री फखरुद्दीन अली अहमद) : (क) गत दो वर्षों में दिल्ली में 3 बड़े और 182 छोटे कारखाने स्थापित किए गये हैं। सरकार आयातित कच्चे माल, पुर्जा, फालतू पुर्जा व दुर्लभ माल प्राप्त करने में सहायता देती है। छोटे कारखानों को दी जाने वाली सहायता के अधीन किराया-खरीद योजना के अन्तर्गत मशीनों की खरीद दिल्ली वित्त निगम से ऋण, कुटीर एवं लघु उद्योगों निगम से राज्य सहायता अधिनियम के अन्तर्गत ऋण तथा उद्योगों को दूसरे स्थानों पर लेके जाने के कार्यक्रम के अन्तर्गत जमीन खरीदने। कारखाने बनाने के लिए ऋण की सुविधाएं भी सम्मिलित हैं।

(ख) 1966 से पूर्व स्थापित बड़े क्षेत्र के केवल तीन कारखानों ने अपना स्थान दिल्ली से फरीदाबाद बदलने के लिए सरकार से अनुमति मांगी क्योंकि उन्हें और बड़े स्थान की आवश्यकता थी। अपना स्थान बदलने के लिए उन सबको अनुमति दे दी गयी है। किसी छोटे कारखाने द्वारा स्थान बदलेजाने के बारे में कोई भी जानकारी प्राप्त नहीं हुई है।

(ग) और (घ) . जमीन प्राप्त करने में कठिनाइयों तथा जमीन व कच्चे माल की ऊंची कीमतों के बारे में दिल्ली

राज्य के अधिकारियों को उद्योगपतियों से समय-समय पर अश्यावेदन प्राप्त हुए हैं। जहाँ भी संभव हुआ है, दिल्ली राज्य अधिकारियों द्वारा सहायता दी गई है।

MANUFACTURE OF TENNIS BALLS

*708. SHRI S. S. KOTHARI : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the existing installed capacity for the manufacture of tennis balls is sufficient to meet the demand for such balls in the country and that the existing producers have represented to Government that the total installed capacity could not be used owing to the shortfall in the imports of felt required for such manufacture; and

(b) what arrangements Government are making to ensure that adequate supply of imported felt is made available to the existing manufacturers of tennis balls to enable them to achieve full production ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Existing installed capacity for the manufacture of tennis balls is not considered adequate to meet the envisaged demand. M/s. Indian Rubber Manufacturers Ltd. have represented regarding shortage of imported melton cloth (felt) for the manufacture of tennis balls.

(b) Import of raw materials, including felt, is being permitted keeping in view the availability of foreign exchange.

HOURS OF EMPLOYMENT REGULATIONS FOR RUNNING STAFF

709. SHRI BRIJ RAJ SINGH KOTAH : Will the Minister of RAILWAYS be pleased to state whether it is a fact that the present Hours of Employment Regulations for the Railway Running staff are not conducive to efficient running of trains ?

THE MINISTER OF RAILWAYS: (SHRI C. M. POONACHA) : The provisions of the Hours of Employment Regulations are based on a detailed consideration of all aspects like proper operation of train services, requirements of staff etc. and it would not be correct to say that the present rules are not conducive to efficient running of trains.

TRADE AGREEMENT WITH AUSTRALIA

*710. SHRI S. K. TAPURIAH : Will the Minister of COMMERCE be pleased to state :

(a) whether any trade agreement has been reached or is under negotiation with Australia following the Prime Minister's visit to that country; and

(b) if so, the details thereof ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) :

(a) No, Sir.

(b) Does not arise.

MEDICAL FACILITIES TO RAILWAY EMPLOYEES

*711. SHRI MANIBHAI J. PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there are no arrangements for medical treatment of those Railway employees and their families who reside far away from the Railway Hospitals and Health Units ;

(b) whether any other assistance is given to such employees who cannot avail of the medical facilities from the Railway hospitals and medical units; and

(c) whether the Railway employees who are residing $1\frac{1}{2}$ miles away from the Hospitals and Health Units in Delhi have opted for the CGHS dispensaries located near their residences and, if so, the number thereof and the reasons for not accepting their requests ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Railway employees residing in a place